

आयकर अपीलीय अधिकरण “एक-सदस्य मामला ” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, MUMBAI

माननीय श्री विकास अवस्थी, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI VIKAS AWASTHY, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.7954/Mum/2019
(निर्धारण वर्ष / Assessment Year: 2011-12)

IGI Investments Private Ltd. 702, 7 th Floor, The Capital Bandra Kurla Complex Bandra (East) Mumbai-400 051	बनाम/ Vs.	DCIT-5(2)(1) Room No.571, Fifth Floor Aayakar Bhawan M.K. Road Mumbai-400 020
स्थायी लेखा सं./जी आइ आर सं./PAN/GIR No. AACCI-1484-R		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	Shri Ryan Saldhana-Ld. AR
Revenue by	:	Shri Sanjay J. Sethi- Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	08/06/2021
घोषणा की तारीख / Date of Pronouncement	:	08/06/2021

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member): -

1. The Ld. AR, at the outset, submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020*. The copies of Form Nos. 1 to 5 as well as the copy of payment challan have been placed on record.

Accordingly, Ld. AR sought withdrawal of the appeal which was not objected to by Ld. DR.

2. In view of foregoing, the assessee's appeal stand dismissed as withdrawn.

Order pronounced on 08th June, 2021.

Sd/-

(Vikas Awasthy)

न्यायिक सदस्य / **Judicial Member**

Sd/-

(Manoj Kumar Aggarwal)

लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 08/06/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.